

>

Title: Statement regarding Securities Laws (Amendment) Ordinance, 2013 (No. 8 of 2013).

MR. DEPUTY-SPEAKER: Item No. 14, Shri Namo Narain Meena.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities Laws (Amendment) Ordinance, 2013 (No. 8 of 2013).

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members who have been permitted to raise Matters under Rule 377 today, and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minute. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.